

**NO. 15**

Notice of Payment of Money into Court  
(S.C.R., Order XXXVI )

IN THE SUPREME COURT OF INDIA  
(Original Jurisdiction)

Case No .....of .....20 .....

[State of A.B.]

[Plaintiff]

Vs.

[State of C.D.]

[Defendant]

Take notice that the defendant has paid into Court Rs. .... and say that (Rs. .... part of) that sum is enough to satisfy the plaintiff's claim (for ..... and Rs. .... the other part of that sum is enough to satisfy the plaintiff's claim for .....) and admits (but denies) liability therefor.

Dated this the ..... day of .....20 .....

(Signed).....

Advocate-on-record for the defendant

Address

To

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Advocate-on-record for the plaintiff

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